

**Name of the corporate debtor: Value Infratech India Private Limited (In CIRP)**

Date of commencement of CIRP: 03.01.2020

List of creditors as on: 09.12.2022

**List of OTHER CREDITORS (Other than financial creditors and operational creditors)**

(Issued on 09.12.2022 at 11:30 AM)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be setoff	Amount of claim not admitted (INR)	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed (INR)	Amount of claim admitted (INR)	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?					
1	Rahul Dev Gupta	9/30/2022	-	6,923,920	Ex-party decree holder	Nil	Nil	No	Nil	Nil	Nil	Nil	Claim of Rs. 69,23,920/-filed as financial creditors in class
2	Rajnish Kumar Tyagi	3/10/2022	183,520,547	-		Nil	Nil	No	Nil	Nil	183,520,547	Nil	
	<b>Total</b>		<b>183,520,547</b>	<b>6,923,920</b>							<b>183,520,547</b>	<b>-</b>	

Note w.r.t. S.No. 1:

1. Aforesaid claims collated on provisional basis subject to verification from books of accounts and bank statement of CD, as the IRP proceeded without books of account and bank statements of CD.

2. Claim of Rs. 69,23,920/- collated on the basis of decree obtained by you as "other debt" in light of decision given by High Court of Tripura, Agartala in the matter of Sri Subhankar Bhowmik v. Union of India W.P. (C) (PIL) No-04/2022 and Sushil Ansal v. Ashok Tripathi [2020] 118 taxmann.com 569 (NCL-AT) copy attached.

IRP has filed an application before Ld. District Judge (Commercial Court) -01, Patiala House Court, New Delhi under order 47 rule read with section 114 of the Civil Procedure Code 1908 for review of judgement and setting aside ex-party decree dated 05.02.2022.

IRP reserve the right to vary the amount of your claim along with right to reclassify the nature of your debt on the basis of outcome of aforesaid application filed .